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- goods to be exported under bond without levy of National Calamity Contingent Duty and Education Cess.
- (10) G.S.R. 512 (E) dated the 10th August, 2004 amendment to G.S.R. 471 (E) dated the 26th June, 2001 to provide for goods to be exported under bond without payment of Education Cess. [Placed in Library. For (9) and (10) see No.L.T.664/04]
- III. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. BCC/LEGAL/MTU/95/1538, dated the 13th August, 2004, publishing the Bank of Baroda General (Amendment) Regulations, 2003, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970.
- IV. A copy (In English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. 480 (E) dated the 26th July, 2004, publishing Notification No. 77/2004- Customs dated the 26th July, 2004, seeking to amend G.S.R. 118 (E) dated the 1st March, 2002, so as to exempt customs duty on parts of machines and static converters of heading 8471. [Placed in Library. For (1) to (8) see No.L.T.665/04]
- V. A copy (in English and Hindi) of the Ministry of Finance, (Department of Revenue) Notification S.O. 777 (E) dated the 5th July, 2004, publishing the Corrigendum to S.O. 454 (E) and S.O. 455 (E) dated the 1st April, 2004, regarding the General Insurance Corporation of India Officers Special Voluntary Retirement Scheme, 2004 and the General Insurance Corporation of India Employees Special Voluntary Retirement Scheme 2004, respectively. [Placed in Library. For (1) to (8) see No.L.T.97/04]
- VI. A copy (in English and Hindi) of the Ministry of Finance, (Department of Economic Affairs) Notification S.O. 778 (E) dated the 5th July, 2004, publishing the General Insurance (Employees) Pension (Amendment) Scheme, 2004 under sub-section (5) of section 17A of the General Insurance (Business) Nationalization Act, 1972. [Placed in Library. See No.L.T.722/04]
- I. Annual Report (2002-03) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi alongwith the Action Taken

Report of the Ministry of Social Justice and Empowerment on the recommendations of the Chief Commissioner for Persons with disabilities.

- Report and Accounts (2002-03) of the Rehabilitation Council of India, New Delhi and related papers.
- III. MoU (2004-05) between the Government of India (Ministry of Social Justice and Empowerment) and the Artificial Limbs Manufacturing Corporation of India.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995:
 - (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2002-2003.
 - (b) Action taken report of the Ministry of Social Justice and Empowerment on the recommendations of the Chief Commissioner for Persons with Disabilities for the period 2002-2003. [Placed in Library. See No.L.T.669/04]
 - II. A copy each (in English and Hindi) of the following papers:
 - (i) (a) Sixteenth Annual Report and Accounts of the Rehabilitation Council of India, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No.L.T.666/04]
- III. Memorandum of Understanding between the Government of India (Ministry of Social Justice and Empowerment) and the Artificial Limbs Manufacturing Corporation of India for the year 2004-2005. [Placed in Library. See No.L.T.668/04]